

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-503
Appeal-237/252/ND/2023

IN THE MATTER OF:

Havelock Properties Limited

....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Siddharth Batra, Ms. Shivani Chawla,
Mr. Chinmay Dubey, Mr. Rhythm Katyal, Mr. Pratyush
Arora, Advs.
For the Respondent :
For the RoC : Ms. Shankari Mishra, Ms. Jyoti khurana, Advs.
For the IT Dept. : Mr. Puneet Rai, SSC along with Mr. Nikhil Jain, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Appellant is present. Ld. Counsel on behalf of RoC is present and submitted that they have filed their report. However, their report is still not reflecting on the e-portal. Ld. Counsel on behalf of RoC is once again directed to approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal. Ld. Counsel for the Income Tax Department is present and sought further time to file their report. Last opportunity is granted to the Income Tax Department to file their report, failing which the matter will be decided on the basis of materials available on record. In view of this, list the matter on **12.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)